

Vice-Chairman of Port Blair Municipal Board.

- (4) Bishop John Richardson.
- (5) Shri Rajani Ranjan Sircar.
- (6) Shri Rajendra Lal Saha.
- (7) Shri Lachman Singh.
- (8) Rani Lakshmi.

The Member of Parliament representing Andaman and Nicobar Islands and the senior Vice-Chairman of the Port Blair Municipal Board are permanent members. The other non-official members are nominated from year to year from amongst the permanent residents of the islands so as to secure representation of the various interests.

12-11 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER INSURANCE ACT

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 20 of the Insurance Act, 1938:—

- (i) S.O. No. 1656 dated the 2nd June, 1962.
- (ii) S.O. No. 1657 dated the 2nd June, 1962. [Placed in Library, See No. LT-284/62.]

##### COAL MINES (CONSERVATION AND SAFETY) (FOURTH AMENDMENT) RULES

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) (Fourth Amendment) Rules, 1962 published in Notification No. G.S.R. 846 dated the 23rd June, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library, See No. LT-285/62.]

##### ORDERS UNDER THE INTER-STATE CORPORATIONS ACT, DELHI MUNICIPAL CORPORATION (ELECTION OF COUNCILLORS) RULES AND MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND PRIVILEGES) AMENDMENT RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table—

- (a) a copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
  - (i) The Khadi and Village Industries (Bombay, Poona and East Khândesh) Reconstitution Order, 1961 published in Notification No. G.S.R. 1487 dated the 16th December, 1961 together with an amendment thereto published in Notification No. G.S.R. 1544 dated the 30th December, 1961. [Placed in Library, See No. LT-286/62.]
  - (ii) The Madhya Pradesh Dental Council (Reconstitution) Order, 1962 published in Notification No. S.O. 1562 dated the 26th May, 1962. [Placed in Library, See No. LT-287/62.]
- (b) a copy of Notification No. 19/108/61 Delhi published in Delhi Gazette dated the 3rd January 1962, containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library, See No. LT-288/62].
- (c) a copy of the Ministers' (Allowances, Medical Treatment and Privileges) Amendment Rules, 1962 published in Notification No. G.S.R. 775 dated the 8th June, 1962,